

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**BANGALORE BENCH AT BANGALORE**

**ORIGINAL APPLICATION NO.170/01292/2019**

**DATED THIS THE 22<sup>ND</sup> DAY OF JANUARY, 2020**

**HON'BLE DR K B SURESH....MEMBER (J)  
HON'BLE SHRI C V SANKAR .....MEMBER (A)**

Sri.M.S.Murali, 59 years,  
S/o Sri.M.K.Sathyanarayana Rao,  
Occn: Deputy Director (Finance)  
Sports Authority of India,  
Netaji Subhash Sothern Centre,  
Mysore Road, Jnanabharati Campus,  
Bengaluru: 560 056.

...Applicant

(By Advocate Shri.P A Kulkarni)

Vs.

1. Union of India,  
To be represented by its Secretary,  
Department of Youth Affairs and Sports,  
Shastri Bhavan, New Delhi-110 001.

2. Director General,  
Sports Authority of India,  
JN Stadium, East Gate,  
Lodhi Road, New Delhi-110 003

3. Director (Personnel)  
Sports Authority of India,  
JN Stadium, East Gate,  
Lodhi Road, New Delhi-110 003.

4. Regional Director,  
Sports Authority of India,  
Netaji Subhash Sothern Centre,  
Mysore Road, Jnanabharati Campus,  
Bengaluru: 560 056.

...Respondents

(By Shri.M V Rao, Senior Panel Counsel)

**ORDER (ORAL)**

**HON'BLE DR K B SURESH, MEMBER (J)**

We heard the learned counsels in great detail. Apparently the applicant has six months more to retire. Therefore, there is no need to go into the intricacies of the matter. Let him continue in the same place till his retirement. OA is disposed of as above. No order as to costs.

**(C V SANKAR)  
MEMBER (A)**

**(DR K B SURESH)  
MEMBER (J)**

/rsh/

**Annexures referred to by the applicant in OA No.170/01292/2019**

Annexure A1: Copy of the Transfer Order dated 19.3.2018

Annexure A2: Copy of the Impugned Transfer Order dated 26.11.2019

**Annexure referred to by the applicant in Rejoinder**

Annexure RJ1 Copy of the order dated 07.09.2018 in OA No.466/2018